

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.105- CP(IB)/24(AHM)2021
With
ITEM No. 106- IA/649(AHM) 2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Centrum Financial Services Ltd
V/s
Olga Menezes

.....Applicant

.....Respondent

Order delivered on 27/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Ms. Gauri Nor, Proxy Advocate
For the Respondent : Mr. Vivek Singh Pawar, Proxy Advocate for
: Mr. Arpit Singhvi, Advocate

ORDER

A leave note has been circulated on behalf of the Counsel for the respondent / personal guarantor, as the main arguing Counsel is not available today. Learned Proxy Counsel for the applicant has also requested adjournment, as the main arguing Counsel is held up before the Hon'ble Gujarat High Court.

At the requested of the Counsels, the matter stands adjourned to 02.04.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)